

the Table of the House. [Placed in Library. See No. LT-7090/83].

(c) Rural Electrification Programme for the year 1984-85 and 1985-86 has not yet been finalised. However, the proposals received from the State Electricity Board by the Central Electricity Authority provide for electrification of 1225 villages during 1984-85.

(d) and (e) For Kalahandi District Rural Electrification Corporation has sanctioned 24 schemes for Electrification of 1625 new villages. Against the target of 869 villages upto 31-3-83 achievements were of the order of 521 villages.

Furnishing of wrong information about E.P.F. contributions

1197. SHRI SUNIL MAITRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have information regarding furnishing of wrong information to authorities by employers in relation to provident fund contributions as well as their share of contribution to the said fund ;

(b) if so, whether Government would depend only on their moral response or would act in accordance with the provisions of law ; and

(c) if no action is going to be initiated, the reasons for the same in detail ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) :

(a) Yes, Sir. There have been such instances in the past.

(b) and (c) The Employees' Provident Fund Organisation have their own Inspectorate to check the information furnished by the employers relating to the provident fund contribution, enrolment of eligible employees into the provident fund membership, submission of statutory returns

etc., which carries out periodical inspection of the establishments and scrutinise their records. The question of the Government depending on the moral response of the employers does not, therefore, arise.

New rules made by All India Bar council for Law classes.

1198. SHRI R. R. BHOLE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to State:

(a) whether the All India Bar Council recently ruled that the Law classes shall be conducted only from 10 a.m. to 5 p.m and that all morning and evening classes shall be closed, that the classes shall only be at District places and no where else; that they shall not be in rented buildings and that the course shall be of 5 years and not 3 years; and

(b) whether the Bar Council has the right to debar all the earning and learning students, all students from Taluka places and the west majority who are taking legal education ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) and (b) The Bar Council of India is entrusted with the function to promote legal education and lay down standards of legal education in consultation with the Universities all over India and State Bar Councils under the provisions of the Advocates Act, 1961. According to the rules framed by the Bar Council of India, professional law education shall be through whole-time day colleges or University Departments from the academic year 1982-83. It is also stated that such Universities which cannot implement the Rules from 1.6.1982 may continue the old system under intimation to the Bar Council of India for a time not exceeding 2 years from 1982-83, which includes part-time morning, evening and day courses. Law Colleges are to be located at a place where there is a District court or a Circuit District court or within such distance thereof as the Bar Council permits to ensure accessibility of senior